

### सम्पदा शुल्क

१२५. श्री हरिश्चन्द्र वर्मा : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि राजस्वान के जयपुर जिले में अब तक सम्पदा शुल्क से कितनी धन-राशि प्राप्त हुई है ?

वित्त मंत्र ( श्री सि० ल० कृष्णमाचारी ) :  
३१ अक्टूबर, १९५७ तक २०,८१५ रुपये ।

### Development of Laccadive Islands

126. Shri Pocker Sahib: Will the Minister of Home Affairs be pleased to lay on the Table:

(a) a copy of the report submitted by Shri S. Y. Krishnaswamy, I.C.S. on the development of the Laccadive Islands; and

(b) a statement showing the action taken on the recommendations made in the report?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) A copy of the report which was submitted to the Madras Government in 1952 is laid on the Table of the Lok Sabha. [Placed in Library. See No LT-381/57.]

(b) The Government of India are not aware of the action taken on this report by the Madras Government. The Administrator has, however, taken into account the recommendations made in this report while formulating his proposals for the Five Year Plan for these Islands.

### Steamer Service to Laccadive Islands

127. Shri Pocker Sahib: Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 595 on the 29th May, 1957, and state:

(a) what arrangements have since been made for connecting the Laccadives with the mainland by a regular steamer service;

(b) if so, when the steamer service will commence to operate; and

(c) the periods during which the steamer service will be available?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) to (c). No arrangements have yet been made; efforts to charter a suitable vessel for the service continue.

### State Law Ministers' Conference

128. { Shri Shree Narayan Das:  
Shri Radha Raman:  
Shri Bibhutl Mishra:  
Shri Naval Prabhakar:  
Shri Harish Chandra Mathur:  
Shri R. S. Lal:  
Shri Easwara Iyer:  
Shri Shivananjappa:  
Shri Wodeyar:

Will the Minister of Law be pleased to lay a statement on the Table showing the details of schemes formulated at the recent State Law Ministers' Conference for

- (i) the speedy disposal of cases;
- (ii) clearing arrears of Court cases;
- (iii) removing corruption in Courts; and
- (iv) reducing expenditure on litigation?

The Minister of Law (Shri A. K. Sen): Attention is invited to the summary of conclusions reached at the State Law Ministers' Conference held on the 18th and 19th September, 1957, which has been laid to-day on the Table of the Lok Sabha in reply to Starred Question No. 124.

### परीक्षाओं की मान्यता देना

१२६. { श्री श्रीनारायण दास :  
श्री राधा रामन :

क्या शिक्षा और वैज्ञानिक गवेषणा मंत्री सभा-पटल पर एक ऐसा विवरण रखने की कृपा करेंगे जिसमें यह बताया गया हो कि :

(क) केन्द्रीय सरकार ने देश के विभिन्न भागों में संचालित साहित्यिक, व्यापारिक, वैज्ञानिक तथा कला सम्बन्धी कितन-कितन संस्थाओं की परीक्षाओं को मान्यता दे रखी है;